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Orissa Merged Territories Petition Writers Continuance Of Licences Act, 1956

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Orissa Merged Territories Petition Writers Continuance Of Licences Act, 1956

An Act for the continuance of licences of the Petition Writers in the Merged Territories for a limited period Whereas it is expedient to provide for the continuance of licences of the petition writers in the merged territories; It is hereby enacted by the Legislature of the State of Orissa in the Seventh Year of the Republic of India as follows:- Published vide Orissa Act No. 19 of 1956.

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Orissa Merged Territories Petition Writers Continuance of Licences Act, 1956.
- (2) It extends to the whole of the merged territories of the State of Orissa.
- (3) It shall be deemed to have come into force on the 1st July, 1956.

2. Definitions :-

In this Act unless there is anything repugnant in the subject or context-

- (i) "petition writer" means a person carrying on his profession as such under the term and conditions of a valid licence in any of the merged territories of the State of Orissa during the period from the 1st January, 1948 to the 30th June, 1951;
- (ii) "prescribed" means prescribed by rules made by the High Court under this Act.

3. Right To Continue Profession :-

A petition writer shall, subject to the prescribed rules, be entitled to continue his profession as such for his life time.

4. Power Of High Court To Make Rules :-

The petition writers shall be governed by such rules as the High Court may, from time to time, make as regards control, discipline and conditions of their licences.